

Confirmation) (Amendment) Rules, 1988 published in Notification No. F.5/31/88 Home (P)/Estt. in Delhi Gazette dated the 23rd September, 1988.

(ii) The Delhi Police(Promotion and Confirmation) (Amendment) Rules, 1988 published in Notification No. F. 5(2)/86-Home (P) Estt. in Delhi Gazette dated the 3rd October, 1988.

(iii) The Delhi Police (General Conditions of Service) (Amendment) Rules, 1988 published in Notification No. F. 10/6/84-Home (P)-Estt in Delhi Gazette dated the 10th October, 1988.

(iv) Notification No. F. 10/60/80-Home (Police)-Est. published in Delhi Gazette dated the 21st July, 1988 revising scale of charges for deputing additional police to private persons, commercial establishments and for other duties of the nature prescribed in sections 39 and 40 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-7586/89]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras for the year 1987-88. [Placed in Library. See No. LT-7587/89]

Notification under Commissions of Inquiry Act, 1952

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table a copy of Notification No. S.O. 223(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1989 issued under sub-section (5) of section 3 of the Commissions of Inquiry Act, 1952 read with section 21 of the General Clauses Act, 1987 rescinding Notification No. S.O. 260 (E) dated the 15th May, 1986, under sub-section (6) of Section 3 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-7588/89]

12.19 hrs.

ASSENT TO BILL

[English]

SECRETARY-GENERAL: I lay on the Table the Direct Tax Laws (Amendment) Bill, 1989 passed by the Houses of Parliament during the current session and assented to.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I am on a point of order. You have accepted a contingent notice..... (Interruptions)

Sir, why are they disturbing me?

[Translation]

MR. SPEAKER: Why are you quarrelling?

[English]

I will take care.

SHRI SOMNATH CHATTERJEE: Sir, you have been kind enough to accept a contingent notice with regard to an important matter.

MR. SPEAKER: Right. Please order.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur): Mr. Tewari just now told Mr. Somnath Chatterjee with is this? (Interruptions)

You name him. Let him withdraw his words. (Interruptions)

MR. SPEAKER: I have not heard anything. Nothing goes on record.

(Interruptions)*

PROF. MADHU DANDAVATE: Ask him to withdraw the words. (Interruptions)

He says, a member of this House is "...". He has said it...

(Interruptions)*

MR. SPEAKER: Nothing goes on record.

(Interruptions)*

PROF. MADHU DANDAVATE: He has said it Sir. Please ask him to withdraw it. You may check it from the record.

MR. SPEAKER: I have told you that nothing unparliamentary or derogatory goes on record, It is so simple.

(Interruptions)

[Translation]

MR. SPEAKER: Tiwari Ji, for God's sake, please sit down.

(Interruptions)

[English]

MR. SPEAKER: Not allowed. Please sit down. It is for the Government to take action.

(Interruptions)

MR. SPEAKER: Nothing goes on record.

(Interruptions)*

MR. SPEAKER: I have not allowed anything to go on record: Nothing like that goes on record.

(Interruptions)*

MR. SPEAKER: Not allowed Professor. I did not hear anything. I have not allowed him.

PROF. MADHU DANDAVATE: Send him out of the House.

(Interruptions)*

MR. SPEAKER: Not allowed. Mr. Tewari, why cannot you take your seat?

(Interruptions)*

MR. SPEAKER: The question is, there is nothing on record. I have not heard him. I have not allowed him. I did not hear anything. If there is anything unparliamentary, it does not form part of the record.

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down. Please do not shout. Take your seats.

[English]

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARI): My point is that the Report has already been presented to the House. It is the property of the House...

(Interruptions)*

MR. SPEAKER: There is no point. Your point is overruled. Please sit down.

(Interruptions)*

PROF. MADHU DANDAVATE: He is repeating it.

MR. SPEAKER: I have not allowed it to go on record. I did not hear anything. I have not allowed him.

(Interruptions)

[Translation]

MR. SPEAKER: It is very bad that all of you indulge in insinuations in the House. Neither any unparliamentary word uttered by any hon. Member can be recorded nor I will allow that.

[English]

I will not allow any untoward remark of any hon. member of this House. I did not allow it. Please behave properly. Yes Mr. Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE: Sir, you have been good enough to accept my

*Not recorded.

notice....(Interruptions)

PROF. K.K. TEWARI: Sir, I was talking about a report which had been presented to the House.

MR. SPEAKER: It is all right. Please sit down. It is over and there is no point. Please sit down.

(Interruptions)

[Translation]

MR. SPEAKER: Choudhary ji, Please sit down.

[English]

I have not allowed him.

(Interruptions)

PROF. K.K. TEWARI: I am on a point of order. The report was presented to the House. Now it is the property of the House and any remark can be made regarding the contents of that report....

(Interruptions)*

MR. SPEAKER: I have not allowed it. Please sit down. I have overruled it.

PROF. MADHU DANDAVATE: But he is challenging your ruling. He is repeating it.

SHRI S. JAIPAL REDDY (Mahbubnagar): Send him out of the House, He must be named....

(Interruptions)*

MR. SPEAKER: Please take your seats. Nothing goes on record

(Interruptions)*

[Translation]

MR. SPEAKER: Tiwariji, please take your seat. What are you doing? You are wasting the time of the House.

(Interruptions)

[English]

MR. SPEAKER: Look here, My ruling is supreme. What I say goes on in this House. Nothing forms part of the record which is against my ruling. It is simple.

(Interruptions)

SHRI S. JAIPAL REDDY: Send him out of the House. (Interruptions)

[Translation]

MR. SPEAKER: Mr. Somnath, please speak.

(Interruptions)

[English]

MR. SPEAKER: If you don't sit down, I shall have to adjourn the House.

(Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): In spite of your assurance that no such remarks will be allowed to go on record, he goes on repeating it. You should ask him to go out. (Interruptions)

MR. SPEAKER: Only whatever I allow goes on record.

(Interruptions)

MR. SPEAKER: Mr. Tewari, I will not allow anything unparliamentary that is said either by you or by anybody else. Nothing

doing.

(Interruptions)

PROF. K.K. TEWARI: The Report is not unparliamentary. The Report has been presented to the House. That is not unparliamentary. (Interruptions)

SHRI BASUDEB ACHARIA (Bankura): After your ruling, he is again repeating it.

MR. SPEAKER: There is nothing on the record here. Because I have not allowed anything unparliamentary.

(Interruptions)

PROF. MADHU DANDAVATE: After your ruling he says that "I have the right to say it"

MR. SPEAKER: He has a right to say something which can go on record not otherwise, not untoward remarks, not unparliamentary and not derogatory remarks. Such remarks will not go on record. He cannot have that right.

(Interruptions)

MR. SPEAKER: You simply understand one thing. the simple thing is that whatever is parliamentary, whatever is said in very gentle terms that can be said but not anything which is unparliamentary or derogatory to any hon. Member of this House. I will not allow it. It does not form part of the record. If any Member does it I shall not allow him under any circumstances.

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down now.

(Interruptions)

[English]

MR. SPEAKER: Mr. Somnath Chatterjee, what is your point of order?

(Interruptions)

SHRI SOMNATH CHATTERJEE: My voice is...

MR. SPEAKER: What about mine, if your's is like that? Can't you have some pity on me? You have got no compassion...

PROF. MADHU DANDAVATE: If his voice fails, I will repeat what he had said.

SHRI SOMNATH CHATTERJEE: I have been quietly waiting...

SHRI K.P. UNNIKRISHNAN (Badagara): You are stronger than him.

MR. SPEAKER: Me.

SHRI K.P. UNNIKRISHNAN: Yes.

MR. SPEAKER: I think he is more bulky.

SHRI SOMNATH CHATTERJEE: But you have got the volume, Sir, today. I have not got it. You have been kind enough to accept this contingent notice which obviously is consequent... (Interruptions)

SHRI SHANTARAM NAIK (Panaji): This point has already been disposed of.

MR. SPEAKER: Are you to decide it? I am to decide it, not according to your orders.

SHRI SOMNATH CHATTERJEE: Sir, You have been kind enough to accept this contingent notice which obviously must be consequent upon the Prime Minister's announcement which you permitted on 17th. Now, it relates to a very important report. Therefore, you have to be assured.... (Inter-

ruptions)

MR. SPEAKER: No. It is over-ruled. I have heard it time and again. I am not going to allow it again.

(Interruptions)

SHRI SOMNATH CHATTERJEE: What about the Annexures to the Report? The Report does not have the Annexures. Without Annexures, it cannot be a complete Report. Therefore, you have to be satisfied...

MR. SPEAKER: I can only be satisfied when I see it. Not before that. How can I be satisfied? I will see when it comes.

(Interruptions)

MR. SPEAKER: Over-ruled. Sit down now.

12.30 hrs.

ELECTION TO COMMITTEE

[English]

Central Advisory Committee for the National Cadet corps.

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to move:

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet